



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No.201/2025/EZ

In The Matter Of:

An application for extension of time to file
response of Respondent No.5 (NALCO Ltd.);

AND

In The Matter Of:

Pradeep Kumar Biswal & Ors

..... Applicants

-Versus-

State of Odisha & Ors

..... Respondents

The humble petition of the
Respondent No.5 above named.

Most Respectfully Sheweth:

1. That on 07.01.2026 the Respondent No.5 (NALCO Ltd.) received the summon dated 18.12.2025 along with copy of Original Application through Email sent by the Ld. Counsel of the Applicants. As per the said summon, the Respondent No.5 is required to enter appearance and file its response on or before 02.02.2026.
2. That as the Respondent No.5 could be able to collect and handover all relevant documents along with the parawise comments to its conducting counsel only on 29th January, 2026; the response of the Respondent No.5 could not be made ready for filing within the date fixed as aforesaid.
3. That in the circumstance, the Respondent No.5 seeks for and be granted 3 (Three) weeks more time to file its response failing which the Respondent No.5 shall be highly prejudiced.

*D. Behere
Adv*

Krishna Rakesh Kumar
COAL MINES
INDIA

[Signature]



PRAYER

It is, therefore, prayed that in the facts and circumstances stated above and in the interest of justice, this Hon'ble Tribunal may be pleased to grant 3 (Three) weeks time to the Respondent No.5 for filing its response to the Original Application;

And for this act of kindness, the Respondent No.5 shall as in duty bound ever pray.

KOLKATA;
DATE:01/02/2026

THE RESPONDENT No.5
THROUGH

B. Behera ✓

ADVOCATE

(BIDESH RANJAN BEHERA)

En. No.O-111/2004

bidesh.behera@gmail.com

(M)-9937292768

Krishna Rakesh Kumar ✓

COAL MINES DIVISION
Naico, Ar:qui
(ENV.)
AGM (ENV.)
KOLKATA





AFFIDAVIT

I, Krishna Rakesh Kumar, aged about 45 years, Son of Sri D S Shah, working as AGM, Environment, NALCO Ltd., At/P.O.- NALCO Bhawan P/1, Nayapalli, Bhubaneswar, Odisha; do hereby solemnly affirm and state as follows:

1. That I am looking after this case on behalf of the Respondent No.5 and I am authorized to swear this affidavit.
2. That the facts stated above in the accompanying application is true to the best of my knowledge based on and derived from official records of the Respondent No.5, which I believe to be true.

Bhubaneswar;

Date: 01/02/2026

Krishna Rakesh Kumar

DEPONENT *क्रिष्णा राकेश कुमार/KRISHNA RAKESH KUMAR*
सहा महाप्रबंधक (पर्यावरण)/AGM (ENV.)
COAL MINES DIVISION
Nalco, Angul

VERIFICATION

Verified this 1st day of *Feb*, 2026 at Cuttack that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by

B. Behera

Advocate

Krishna Rakesh Kumar

VERIFICANT *क्रिष्णा राकेश कुमार/KRISHNA RAKESH KUMAR*
सहा महाप्रबंधक (पर्यावरण)/AGM (ENV.)
COAL MINES DIVISION
Nalco, Angul

The above named deponent, being identified by Mr./Ms. *B. Behera* Advocate appears before me at *11/2/26* AM/PM. on this the *1* day of *Feb*, 2026. *11/2/26* solemnly affirms that the facts stated are true to his/her knowledge and belief.

NOTARY
CUTTACK TOWN

11/2/26

